CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH : AHMEDABAD

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10839 of 2019-SM

[Arising out of Order-in-Original/Appeal No CCESA-AUDIT-SRT-VK-30-2018-19 dated 13.12.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Shri Prem Singh Rajput **.... Appellant**
Gupta Synthetics Ltd Plot No 28 Survey No 259/1/1
Navneet Shah Industrial Estate, SILVASSA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Daman **.... Respondent**
3rd Floor, Adarsh Dham Building, Vapi-Daman Road,
Opp.Vapi Town Police Station, Vapi, Gujarat-396191

APPEARANCE :

None for the Appellant
Shri G.Kirupanandan, Supdt (AR) for the Respondent

CORAM : HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION : 17.01.2022

FINAL ORDER NO. A/10030 / 2022

RAMESH NAIR :

Son of Shri Prem Singh Rajput submitted a letter dated 11 January 2022 along with death certificate of Shri Prem Singh Rajput. Since the appellant has expired on 24 January 2021, as per the death certificate issued by Surat Municipal Corporation, this appeal stand abated and disposed accordingly.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

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